COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA Nos. 547 & 545 of 2017 in DFR No. 1793 of 2017 & IA 546 of 2017

Dated: 2nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

TANGEDCO Appellant(s)

Vs.

Samalpatti Power Company Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

ORDER

IA No. 547 of 2017

(Appln. for condonation of delay in re-filing)

There is 35 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA Nos. 545 & 546 of 2017
(Applns. for condonation of delay & waiver of court fee)

Issue notice to the Respondents returnable on 18.09.2017. Dasti, in addition, is permitted.

List the matter on <u>18.09.2017</u>.

(I.J. Kapoor) **Technical Member**

(Justice Ranjana P. Desai) Chairperson

ts/tpd